

Notes of the Registry

Orders of the Tribunal

Notice may be sent to
all Respondents by
Regd. Post (A).

Order dated: 22.04.2009

Coram: Hon'ble Mr. Justice K. Thankappan, M(J)

...

This is an application filed by the applicant for revised arrears of salary and pensionary benefits on allowing the applicant the benefit of financial upgradation (Assured Career Progression).

A counter has already been filed for and on behalf of the Respondents, in which it is stated in ~~paragraphs~~ page 2 sub-paragraphs (i), (ii) and (iii) as under:

"(i) In this context, it is submitted that keeping in view the ante-dating of PCR status of the applicant to 1.4.75 in a Gr.'D' PCR post, the applicant's case has been considered for granting financial upgradation in the scale of pay of Rs. 4000-6000/- w.e.f. 1.10.99 vide Sr. Personnel Officer (Cons.) Bhubaneswar's corrigendum dated 22.8.2006 and his pay was refixed w.e.f. 1.10.1999, vide Dy.Chief Elect. Engineer (Cons.) Bhubaneswar's office order No. E/33/2006, dt. 31.08.2006

The copy of the letter dt. 22.08.2006 and 31.08.2006 is annexed herewith as Annex.R/1 and R/2 resp.

(ii) That, the applicant has already been paid differential arrears salary amounting to Rs. 9,260/- vide cheque No. 257144, dated 8.9.2006 and the applicant's pensionary benefits have also been revised vide F.A. SCAD (Pension) East-Coast Rly, Bhubaneswar's pension payment order dt. 24.10.2006.

The copy of the letter dt. 24.10.2006 is annexed herewith as Annex. R/3.

(iii) That the applicant has also been paid the differential DCRG amounting to Rs. 3553/- vide Sr. Divisional Finance Manager, Khurda Road's letter dt. 19.12.2006.

The copy of the letter dt. 19.12.06 is annexed herewith as Annex.R/4."

B
14.2.08

14/2/08
S.O. (J)

1. Counter filed & served.
2. for hearing.

~~Delooyam~~
22.1.09 Bench

Final order dt 22.4.09

Copies issued to both
local & ls.
~~Delooyam~~
28.4.09 SO(S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

In the light of the above, this O.A. has become infructuous as the prayers of the applicant have been allowed.

O.A. accordingly stands disposed of.

No costs.



Member (Judl.)